

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2637  
ANSWERED ON:11.12.2006  
ILO CONVENTION ON FISHING SECTOR  
Kurup Adv. Suresh

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has received ILO questionnaire with regard to the agenda item concerning fishing convention to be adopted at the 96th Session of ILO;
- (b) if so, the details thereof and the response of the Government thereto;
- (c) whether views of the most representative organisation of workers and employers were taken into account before responding to the same;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government proposes to reconsider its earlier stand taken in the matter; and
- (f) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a): Yes, Sir.

(b): In order to draw up a final report on proposed Convention on work in the fishing sector for discussion in the 96th (June 2007) Session of the International Labour Conference, the ILO has sought reply of the member States on a short questionnaire that focuses on the provisions (i.e. medical examination, minimum hours of rest and fishing vessel accommodation) of the proposed Convention that seemed to pose particularly difficult problem during the discussions in the 93rd Session (June 2005) of the International Labour Conference.

(c) & (d): To frame a consolidated reply to the questionnaire, a copy of questionnaire was circulated among all Central Organisations of Employers and Workers. We have received detailed reply from Hind Mazdoor Sabha. Bhartiya Mazdoor Sangh has also sent their views on the matter. The reply to the questionnaire will be sent to the ILO shortly after due consultations.

(e) & (f): This issue is one of the agenda items of the Standing Labour Conference scheduled to be held on 20th December 2006. A decision regarding the stand on the matter or need for reconsideration, if any, will be taken after such consultations.